

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY**

RAJYA SABHA

**UNSTARRED QUESTION NO. 517
ANSWERED ON 04.02.2026**

KVS swimming pools in Delhi

517 Shri Imran Pratapgarhi:

Will the Minister of **Education** be pleased to state:

- (a) how many KVS swimming pools in Delhi have been handed over to external agencies under the BOT model, with contract expiry details for each;
- (b) whether BOT agencies are permitted to run private academies, coaching, commercial programmes;
- (c) whether KVS pool addresses can be used as official addresses for private entities/clubs, if not, what actions were taken against them;
- (d) whether private classes are allowed during school hours, details of KVS students trained in these pools;
- (e) whether compliance audits are conducted, if so, findings for the last three years; and
- (f) whether any violations were reported, if so, actions taken and prescribed penalties for contractual violations?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SHRI JAYANT CHAUDHARY)**

(a) to (d) As per information received from Kendriya Vidyalaya Sangathan (KVS), swimming pool facilities are available in 15 Kendriya Vidyalayas (KVs) in Delhi. These swimming pools are constructed and are being operated and managed by external agencies under the Build, Operate, and Transfer (BOT) model for 30 years as per concession agreement. As per Agreement, "the Concessionaire shall not use the Project Site for any purpose other than for the purposes of the Project/the Project Facility and purposes incidental thereto as permitted under this Agreement."

KVS pool addresses are permitted to be used only as the address of the swimming pool. Further, private classes are not allowed during the school hours. The KV-wise details of expiry of swimming pool contract and students trained in these pools are annexed.

(e) & (f) Supervision of these pools is being done regularly by KVS. In the event of any contractual violation, KVS issues a written notice to the Concessionaire allowing a cure period of 60 days. If the default is not cured within the stipulated period, KVS is empowered to terminate the Agreement in accordance with its provisions.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE RAJYA SABHA UNSTARRED QUESTION NO. 517 ANSWERED ON 04.02.2026 RAISED BY SHRI IMRAN PRATAPGARHI, HON'BLE MEMBER OF PARLIAMENT REGARDING "KVS SWIMMING POOLS IN DELHI."

KV-WISE DETAILS OF EXPIRY OF SWIMMING POOL CONTRACT AND STUDENTS TRAINED IN THESE POOLS

Sl. No.	Name of KV	Date/Month of expiry of the contract	Number of KV students trained per year (approx.)
1.	AGCR Colony	20.08.2032	1000
2.	Andrews Ganj	01.12.2033	1645
3.	Janakpuri	14.05.2034	1200
4.	Lawrance Road Keshavpuram	19.01.2033	200
5.	New Mehrauli Road, JNU.	January, 2033	500
6.	Paschim Vihar	03.10.2032	700
7.	Pitampura	26.11.2031	500
8.	Sector-II R.K. Puram	August, 2032	250
9.	Sector-VIII, R.K. Puram	March, 2032	450
10.	Sector-III Rohini	19.12.2033	122
11.	Sector-VIII Rohini	21.07.2032	500
12.	Sector-25 Rohini	December, 2033	300
13.	Sainik Vihar	January, 2033	97
14.	Tagore Garden	05.01.2034	450
15.	Vikaspuri	30.07.2034	500
